

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of April, 2022 (18.4.2022 to 22.4.2022)
(through video conference)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
26.4.2022 Tuesday At 10.30 A.M. Review Petitions Coram: Chairperson Member (ISJ) Member (AG) Member (PKS)	1.	6/RP/2022	GUVNL	Petition for review of the Order dated 20.12.2021 in Petition No. 157/MP/2015 and 121/MP/2017 (<i>On admission</i>)
	2.	9/RP/2022	RUVNL	Petition for review of the Order dated 20.12.2021 in Petition No. 157/MP/2015 and 121/MP/2017 (<i>On admission</i>)
	3.	10/RP/2022	HPPC	Petition for review of the Order dated 20.12.2021 in Petition No. 157/MP/2015 and 121/MP/2017 (<i>On admission</i>)
Coram: Chairperson Member (ISJ) Member (PKS)	4.	7/RP/2022	NTPC	Petition for review of the Order dated 11.1.2022 in Petition No. 293/GT/2020 (<i>On admission</i>)
	5.	28/RP/2021	THDC	Petition for review of the Order dated 23.10.2021 in Petition No. 347/MP/2020.
Coram: Chairperson Member (ISJ)	6.	3/RP/2022	PKTCL	Petition for review of the Order dated 9.2.2021 in Petition 156/TT/2015 (<i>On admission</i>)
Coram: Member (ISJ) Member (AG) Member (PKS)	7.	8/RP/2022	PGCIL	Petition for review of the Order dated 30.11.2021 in Petition 691/TT/2020 (<i>On admission</i>)
28.4.2022 Thursday At 10.30 A.M. Misc. Petitions	1.	117/MP/2022	KSKMPCL	Petition under section 79(1)(b) of the Electricity Act, 2003 seeking amendment of the tariff for supply of electricity by the petitioner to the respondents pursuant to the allocation of coal under the scheme for harnessing and allocating Koyala transparently in India (shakti) to the petitioner(<i>On admission</i>)
	2.	88/MP/2022	HPEL	Petition under Regulation 23 of Central Electricity Regulatory Commission (Power Market) Regulation 2021, for approval of the Transaction Fees. The Petition is being filed in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (<i>On admission</i>).
	3.	279/TD/2021	KIPL	Petition for Grant of Trading License category-II to Kundan International Private Limited.
	4.	184/MP/2018	APMPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 05.02.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement(Received by way of Remand from the APTEL).
	5.	185/MP/2018	ASPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement(Received by way of Remand from the APTEL).
	6.	188/MP/2018	ASPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 25.01.2012 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting

				in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements(Received by way of Remand from the APTEL).
7.	190/MP/2018	AGPL		Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement(Received by way of Remand from the APTEL).
8.	191/MP/2018	ACEPL		Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.03.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement(Received by way of Remand from the APTEL).
9.	247/MP/2021	PGCIL		Petition under Sections 17(3) of the Electricity Act, 2003 read with the Regulation 62 of the Central Electricity Regulatory Commission (Terms and Conditions for determination of tariff), 2019 seeking approval for providing on Lease/License basis the Land and/or space in Building of Petitioner to its Wholly Owned Subsidiary Company (WOS) for undertaking Data Center activities.
10.	102/TL/2022	KTL		Petition under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Karur Transmission Limited.
11.	103/AT/2022	KTL		Petition under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Karur Transmission Limited.
12.	727/MP/20 alongwith I.A.Diary No.163/202220	MEIPL		Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and 33a Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking inter alia relaxation of clause 11.2 of the detailed procedure issued by the Central Electricity Regulatory Commission grant of connectivity to projects based on renewable sources to the inter-State transmission system dated 15.5.2018 and adjudicating the dispute that has arisen in relation to the Agreements entered between Central Transmission Utility and the Petitioner herein (Interlocutory application for urgent hearing and interim relief).
13.	227/MP/2020 alongwith I.A.No.7/2022	MV(B)PL		Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 seeking indulgence of the Central Electricity Regulatory Commission to direct NTPC Vidyut Vyapar Nigam Limited to extend the SCOD Generation Project based on the Notifications dated 2.11.2011, 9.1.2013, 3.1.2014 and 17.12.2014 issued by Government of Andhra Pradesh, whereunder, the government has notified the project area as drought affected area for the period June 2011 September 2011, June 2012 September 2012, June 2013 September 2013 and June 2014 September 2014 (Interlocutory application for amendments of the Petition).

Sd/-
(T.D. Pant)
Joint Chief (Legal)

26.4.2022